

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

3

O.A. No.1897 of 1995

Dated at New Delhi, this 17th day of January, 1996

Hon'ble Mr Justice A.K. Chatterjee, Vice Chairman(J)
Hon'ble Mr K. Muthukumar, Member(A)

Mukesh Kumar
S/o Shri Dharam Prakash
R/o Qtr. No.10 Type-I
P.S. Vivek Vihar
DELHI.

By Advocate: Shri Shankar Raju

... Applicant

versus

1. Union of India/Lt. Governor
of National Capital Territory of Delhi
Through Commissioner of Police
Police Headquarters
M.S.O. Building, I. P. Estate
NEW DELHI.

2. Deputy Commissioner of Police
(Headquarters-III)
Police Headquarters
M.S.O. Building
NEW DELHI.

... Respondents

By Advocate: Shri Rajinder Pandita

O R D E R (Oral)

Shri K. Muthukumar, M(A)

The learned counsel for the applicant states that the appellate authority has passed the order rejecting the appeal of the applicant and, therefore, prays that he may be allowed to withdraw the application with liberty to file a fresh application against the appellate order.

In view of the above, the application, therefore, is dismissed as withdrawn with liberty to the applicant to file fresh application in case any further grievance survives.

K. Muthukumar
Member(A)

dbc

A. K. Chatterjee
Vice Chairman(J)